

**GOVERNMENT OF INDIA
CORPORATE AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3154
ANSWERED ON:07.12.2007
AGRAHAYANA SAKA CASES OF FRAUD BEFORE COMPANY LAW BOARD
Mehta Shri Bhubneshwar Prasad

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) the total number of cases of fraud registered by the Company Law Board during the last three years and as on October 31, 2007;
- (b) whether any action has been taken against the said companies; and
- (c) if so, the company-wise details thereof ?

Answer

THE MINISTER OF CORPORATE AFFAIRS (SHRI PREM CHAND GUPTA)

- (a) Investigation into affairs of 32 companies has been ordered by the Company Law Board (CLB) for alleged fraud after being satisfied that such investigation was merited, during the last three years and as on October 31, 2007.
- (b) Yes, Sir.
- (c) Consequent to orders passed by the CLB, investigations into the affairs of companies in question have been taken up under the provisions of the Companies Act, 1956. The details of investigations ordered and the progress of investigation/ subsequent legal action are as per Annexure.